

ITEM NO.2

COURT NO.2 SECTION PIL-W  
(HEARING THROUGH VIDEO CONFERENCING)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.981/2021

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION; IA No.109124/2021 - FOR EXEMPTION FROM FILING  
AFFIDAVIT; and, IA No.109123/2021 - FOR PERMISSION TO APPEAR AND  
ARGUE IN PERSON)

Date : 07-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Vishal Tiwari, learned Advocate of this Court, who  
has filed the instant petition-in-person.

Mr. Tiwari prays for and is granted liberty to withdraw the  
instant petition.

The Writ Petition is, accordingly, dismissed as withdrawn.

(MUKESH NASA)  
COURT MASTER

(VIRENDER SINGH)  
BRANCH OFFICER